

Forest carbon partnership facility

4977. SHRI ANIL MADHAV DAVE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government plans to sign an agreement with World Bank's Forest Carbon Partnership Facility;

(b) whether there has been any talk to participate in the United Nations Collaborative Initiative on Reducing Emissions from Deforestation and Forest Degradation (UN-REDD) Programme; and

(c) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) There is no proposal under consideration to sign any agreement with World Bank's Forest Carbon Partnership Facility or to participate in the United Nations Collaborative initiative on Reducing Emissions from Deforestation and Forest Degradation (UN-REDD) Programme.

Compensation for acquisition of forest land

4978. SHRI BHUPENDER YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has acquired forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities;

(b) if so, the details of the forest land acquired during the last three years, State/UT-wise;

(c) the compensation worked out and provided by Government to State Governments in lieu of the acquired forest land, State/UT-wise;

(d) the amount deposited in the ad-hoc Compensatory Afforestation Management and Planning Authority (CAMPAs), till date;

(e) whether State Governments have urged the Central Government to grant funds from CAMPAs fund; and

(f) if so, the reaction Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Ministry of

Environment and Forest (MoEF) did not acquire forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities. However, as per the provision of the Section-2 of the Forest (Conservation) Act, 1980, use of forest land for non-forest purpose require prior approval of Central Government State/UT-wise details of approvals accorded under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purposes during the last three years (i.e. with effect from 01.01.2009 to 31.12.2011) is given in statement (*See below*)

(c) and (d) As the MoEF did not acquire forest land from the States/Union-Territories (UTs) for building dam, mining and other non-forest activities no compensation in this regard has been provided by the MoEF to State/ Union Territories. However; approvals under the Forest (Conservation) Act, 1980 accorded by the MoEF for use of forest land for non-forest purposes are subject to fulfillment of *inter-alia* the conditions that the concerned State/UT Government shall realize the Net Present Value (NPV) of the diverted forest land and the amount required for creation and maintenance of compensatory afforestation, afforestation and fencing of safety zone (for mining projects), implementation of Catchment Area Treatment Plan (for irrigation and dam projects), implementation of Regional and/or site specific Wildlife Conservation Plan etc. From the concerned user agencies and transfer the same to the Ad-hoc CAMPA. As on 31.03.2012 an amount of Rs. 22,382 crores is available with the ad-hoc CAMPA.

(e) and (f) Funds are released to the State CAMPAs on the basis of the Annual Plans of Operation, and in terms of the Order dated 10th July 2009 of the Supreme Court of India in IA No.2143 in Writ Petition (Civil) No.202/1995 in the matter of T. N. Godavarman Thirumulpad *versus* Union of India and others. During the years 2009-10, 2010-11 and 2011-12 amounts of Rs. 983 crores, Rs. 1,034 crores and Rs. 823 crores, respectively have been released to State CAMPAs.

Statement

State-wise details of the approvals (Stage-I and Stage-II) accorded under the Forest (Conservation) Act, 1980 during the period of last three years (i.e. with effect from 01.01.2009 to 31.12.2011)

Sl. No.	State/UT	No. of Proposals	Area of forest land diverted (in hectares)
1	2	3	4
1.	Andhra Pradesh	112	12,346.71
2.	Arunachal Pradesh	82	3,623.66

1	2	3	4
3.	Assam	31	800.93
4.	Bihar	79	4,033.465.
5.	Chhattisgarh	81	9,939.85
6.	Goa	23	973.24
7.	Gujarat	346	6,567.97
8.	Haryana	794	1,132.24
9.	Himachal Pradesh	403	9,819.44
10.	Jharkhand	128	2,667.38
11.	Karnataka	89	30.64
12.	Kerala	20	7,922.65
13.	Madhya Pradesh	173	6,494.18
14.	Maharashtra	197	6,494.18
15.	Manipur	5	915.29
16.	Meghalaya	7	126.33
17.	Mizoram	2	253.38
18.	Nagaland	0	0
19.	Orissa	75	10,304.6
20.	Punjab*	736	1,639.22
21.	Rajasthan	121	4,558.71
22.	Sikkim	60	1,262.09
23.	Tamil Nadu	54	505.92
24.	Tripura	48	81
25.	Uttarakhand	1,026	6,614.04

1	2	3	4
26.	Uttar Pradesh	365	1,064.95
27.	West Bengal	28	279.63
28.	Andman and Nicobar Islands	4	0.42
29.	Chandigarh	5	0.31
30.	Dadar and Nagar Haveli	16	4.89
31.	Daman and Diu	1	3.95
32.	Delhi	3	16.74
33.	Lakshadweep	0	0
34.	Puducherry	0	0
TOTAL		5,114	97,302.15

*: Excluding 55,339.95 ha. area covered under cultivation and habitation which was closed under the Punjab Land Preservation Act, 1900. Stage-II approval under the Forest (Conservation) Act 1980 for its delisting from the list of forest areas was accorded during 2009.

Note: The statement does not include information for Jammu and Kashmir as the provisions of the Forest (Conservation) Act, 1980 do not extend to Jammu and Kashmir.

Provisioning of fire-works of forest guards

4979. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

(a) the number of poachers and smugglers arrested and punished as per the Wild Life (Protection) Act, 1972 as amended in 2006, State-wise;

(b) whether it is a fact that the forest guards are not provided with any fire arms and they are not daring enough to arrest the poachers who operates in big group and carry the most sophisticated fire arms with them; and

(c) whether Government will consider to engage armed forces or to supply fire arms to forest guards?